COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 103 OF 2018 & IA NO. 472 OF 2017

Dated: 8th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Dr. Bharat Jhunjunwala Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Ankur Sood

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Paramhans for R-1

Mr. Janmali Manikala for R-2

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-3

<u>ORDER</u>

IA No. 472 of 2017

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 103 OF 2018

Admit. Issue notice to the Respondents returnable on 25.07.2018. Mr. C.K. Rai takes notice on behalf of Respondent No.1; Mr. Janmali takes

notice on behalf of Respondent No.2 and Mr. Rajiv Srivastava takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. They may file the same on or before 06.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>25.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk